

GOVERNMENT OF INDIA
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
(DEPARTMENT OF PERSONNEL & TRAINING)

LOK SABHA
UNSTARRED QUESTION NO. 686
(TO BE ANSWERED ON 26.06.2019)

CORRUPTION CASES AGAINST OFFICERS

686. SHRI REBATI TRIPURA:
SHRI VINCENT H. PALA:

Will the **PRIME MINISTER** be pleased to state:

- (a) the details regarding the charge-sheeted Indian Administrative Service (IAS) and Indian Police Service (IPS) officers till date in the country;
- (b) the number of IAS/IPS officers who are involved in corruption for the last five years, State-wise and the action taken/being taken against them;
- (c) the number of IAS/IPS officers who are or have been in jails for the last five years;
- (d) the amount recovered from the corrupt officials during the last five years, year and State-wise;
- (e) the number of pending cases against the corrupt IAS/IPS officers till date; and
- (f) the number of suspended or dismissed IAS and IPS officers so far?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE
(DR. JITENDRA SINGH)**

(a) to (e): During last five years, i.e. May, 2014 to May, 2019 Sanction for Prosecution, under Prevention of Corruption Act, 1988, was granted against 23 officers of Indian Administrative Service and 4 officers of Indian Police Service.

After obtaining sanction of the Central Government, the State Government / Investigating Agency files the charge-sheets to prosecute the accused IAS / IPS officer before the Court of Law.

Recoveries are made from the officers in accordance with the decision of the Court of Law.

(f): During last five years, two officers of Indian Administrative Service have been dismissed on corruption charges, and nine officers of Indian Police Service have been suspended.
